

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 4th day of January, 2002.

Original Application No.1403 of 2001.

CORAM:-

Hon'ble Maj Gen KK Srivastava, A.M.

1. Smt. Sona Devi wife of Late Dal Shingar Ram.
2. Shashi Kant Gautam, son of Late Dal Shingar Ram.
Both resident of Railway Quarter No.1483/C, Manas Nagar, Mughalsarai, District Varanasi, now residing at Village-Kurh Kala Post-Mughalsarai, District Chandauli.

(Sri Anand Kumar/Sri C.P. Gupat, Advocates)

..... Applicants

Versus

1. Union of India through the Secretary Ministry of Communication, Department of Posts, New Delhi.
2. The Post Master General, Allahabad Region, Allahabad.
3. The Senior Superintendent of Post Offices, East Division, Varanasi.

(Sri R.C. Joshi, Advocate)

..... Respondents

O R D E R (O_r_a_1)

By Hon'ble Maj Gen KK Srivastava, A.M.

In this OA filed under Section 19 of the Administratige Tribunals Act, 1985, the applicants have prayed for quashing the letter dated 4-5-2001 (Annexure-A-1) issued by Sr. Superintendent of Post Offices, East Division, Varanasi and for a direction to the respondents to appoint applicant no.2 on compassionate ground.



2. The facts of the case in brief are that applicant no.1 is the wife and applicant no.2 is the son of Late Dal Shingar Ram. Late Dal Shingar Ram was Postal Assistant at Sub Post Office, Mughalsarai, district Chandauli. He expired on 23-12-1997. The applicant no.2 applied for appointment on compassionate ground which was considered by the Circle Committee. The Chief Post Master General, Uttar Pradesh, Lucknow issued approval letter on 29-7-1999 to Post Master General, Allahabad with direction that the applicant no.2 should be appointed as Postal Assistant in Varanasi Postal Division East. On receipt of the approval from the Chief Post Master General, Post Master General, Allahabad issued order on 30-8-1999 to the Sr. Superintendent of Post Offices, Varanasi for appointment of the applicant no.2 on compassionate ground. Sr. Superintendent of Post Offices, Varansi Division East, vide the impugned letter dated 4-5-2001 has addressed the applicant no.2 asking if the applicant no.2 is willing to work in a nearby village/department. It is not understood as to why this letter has been issued especially when the appointment of applicant no.2 on compassionate ground has been approved by the Chief Post Master General U.P. and Post Master General, Allahabad.

3. In the circumstances the applicant should represent to the Post Master General, Allahabad giving full facts of the case and such representation if received by the Post Master General, Allahabad, should be decided within a specified period. Respondent No.2, Post Master General, Allahabad is directed to decide



the representation of the applicant within four weeks by a speaking order from the date the representation is received alongwith a copy of this order. The applicant is also directed to make a detailed representation to respondent no.2 i.e. Post Master General, Allahabad, within two weeks . The OA is disposed of accordingly. There shall be no order as to costs.



Member (A)

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